

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 156 of 2020

In the matter of:

**Reliance India Realty Opportunities
LLP & Anr.**

....Appellants

Vs.

The Registrar of Companies

....Respondent

Present

**For Appellants: Mr. Amit Agarwal, Mr. Kushagra Agarwal, Ms. Radhika
Yadav and Mr. Rahul Kukreja, Advocates.**

For Respondent: None

ORDER
(Virtual Mode)

28.09.2020: The Learned Counsel for the Appellants is directed to take necessary steps for issuance of notice to the Respondent/Registrar of Companies, NCT of Delhi and Haryana through E-mail and also the Learned Counsel for the Appellants is permitted to effect service to the Respondent through delivery by hand at the office of the Respondent in Delhi by today itself and to file an Affidavit of service in this regard by Tomorrow. If the Affidavit of service for effecting service upon the Respondent is so filed by the Appellants side, then the office of the Registry is permitted to receive the same and keep the same among the Instant Appeal File.

The Registry is directed to list the matter on **29th September, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

ha/nn